

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4331  
ANSWERED ON:19.12.2012  
SPECIAL EDUCATOR  
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**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether there is no provision for special educator in mainstream schools where disabled children are admitted and they are forced to leave the school as they find it difficult to understand their teachers and cope up with their studies and if so, the details thereof;
- (b) whether in Government and Central schools special educators are provided;
- (c) if so, the details thereof; and
- (d) the name of the single agency that is responsible to monitor the implementation and progress of Government policies in schools and in particular in these special kids?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(DR. SHASHI THAROOR)

(a) to (c): The Centrally Sponsored Scheme of Sarva Shiksha Abhiyan (SSA) provides for the inclusive education for all children irrespective of the type or degree of disability in mainstream schools. There is a provision to engage academic resource support to teachers for inclusive education. For resource support under the SSA, 22156 resource persons have been recruited.

The Centrally Sponsored Scheme of "Inclusive Education of the Disabled at Secondary Stage (IEDSS)" under implementation in Government, local body and Government-aided schools, provides for the appointment of one special educator for every 5 differently abled children. So far recruitment of 17689 special educators has been approved.

In the Kendriya Vidyalayas there is no sanctioned post of special teacher to teach differently-abled children.

(d) Under the SSA, monitoring is done by the concerned State/UT district wise. Monitoring is also done through workshops conducted both at the national and state level to assess the progress and issues on Inclusive Education (IE). State visits are also conducted to review the progress of States towards the achievement of the targets under this component. The six-monthly Joint Review Missions under the SSA also evaluate the IE component.

The National Commission for Protection of Child Rights (NCPCR) has been mandated to monitor "Child Rights to Education" at national level under Section 31 of RTE Act 2009, including the provisions there under relating to 'Special Kids'.